

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 30/81 SCHEDULED TO BE HELD ON 18.10.2011 BUT ACTUALLY HELD ON 04.11.2011.

The Meeting No. 30/81 of Norms Committee-II was held on 04.11.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Praveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date: 07.12.2011
	Decision : NC observed that application of the firm has been received and referred to DHI for examination. The case stands deferred and to be relisted on 07.12.2011.			

2	Case No.:7/30/81-ALC2/2011	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Approved
	HQ File :01/81/050/00253/AM12/	RLA File :05/24/040/00157/AM12/	Lic.No/Date:0510298356 02.08.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 25.10.2011 as under :-
Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 are allowed as 1.10 Kgs./Kg. content in the export products.
R/A may take suitable consequential action accordingly.

3	Case No.:1/30/81-ALC2/2011	Party Name:JINS EXIM PVT. LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Approved
	HQ File :01/81/050/00247/AM12/	RLA File :03/94/040/00384/AM12/	Lic.No/Date:0310646378 04.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 25.10.2011 as under :- Advance Authorisation is ratified as per GN-4 for Engineering Products. R/A may take suitable consequential action accordingly.			

4	Case No.:2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date: 07.12.2011
	Decision : NC decided to refer the case to MOS for comments. The case stands deferred and to be relisted on 07.12.2011.			

5	Case No.:3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:07.12.2011
	Decision : NC decided to refer the case to MOS for comments. The case stands deferred and to be relisted on 07.12.2011.			

6	Case No.:5/30/81-ALC2/2011	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM12/	RLA File :05/23/040/00212/AM12/	Lic.No/Date:0510301241 05.09.2011	Defer Date: 07.12.2011
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 07.12.2011.			

7	Case No.:14/30/81-ALC2/2011	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM12/	RLA File :05/24/040/00192/AM12/	Lic.No/Date:0510301256 05.09.2011	Defer Date: 07.12.2011

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 25.10.2011:-

1. separate quantities of Copper and Brass extruded pipes/tubes
2. Process of manufacturing with wastage claimed at each stage.
3. Use of Copper Wire rods in the manufacturing process and diameter thereof.

The case stands deferred and to be relisted on 07.12.2011.

8	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:07.12.2011
	Decision : NC observed that the case is under examination at MOS . The case stands deferred and to be relisted on 07.12.2011.			

9	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:07.12.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME (copy enclosed). The case stands deferred and to be relisted on 07.12.2011.			

10	Case No.:16/30/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM12/	RLA File :31/83/040/00115/AM12/	Lic.No/Date:3110050197 08.09.2011	Defer Date:07.12.2011
	Decision : NC decided to refer the case to MOS. The case stands deferred and to be relisted on 07.12.2011.			

11	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2011.			

12	Case No.:11/30/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM12/	RLA File :04/24/040/00174/AM12/	Lic.No/Date:0410128105 15.09.2011	Defer Date:07.12.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 07.12.2011.			

13	Case No.:19/30/81-ALC2/2011	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Approved
	HQ File :01/81/050/00265/AM12/	RLA File :05/23/040/00231/AM12/	Lic.No/Date:0510303139 20.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 25.10.2011 as under :- 1. Net weight of export product may be specified as 40075 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 35350 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 341040 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 21,00,000 Nos. & 7,00,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 85260 Meters inclusive of 1.5% wastage. 6. "UOM" of import item at Sl. No. 6 may be corrected as "Kgs." 7. Quantity of import item at S.No.6 may be allowed as applied for i.e. 149.21 Kgs inclusive of 1.5% wastage. R/A may take suitable consequential action accordingly.			

14	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:07.12.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 07.12.2011.			

15	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:07.12.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 07.12.2011.			

16	Case No.:12/30/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM12/	RLA File :04/24/040/00189/AM12/	Lic.No/Date:0410128352 21.09.2011	Defer Date:07.12.2011
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 07.12.2011.			

17	Case No.:13/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM12/	RLA File :04/24/040/00182/AM12/	Lic.No/Date:0410128366	Defer

		21.09.2011	Date:07.12.2011
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 07.12.2011.			

18	Case No.: 15/30/81-ALC2/2011	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Approved
	HQ File :01/81/050/00261/AM12/	RLA File :07/24/040/00227/AM12/	Lic.No/Date:0710082574 21.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 25.10.2011 as under :- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 24514.7 Kgs inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 735.26 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

19	Case No.: 4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2011.			

20	Case No.: 20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2011.			

21	Case No.: 21/30/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00267/AM12/	RLA File :31/83/040/00134/AM12/	Lic.No/Date:3110050796 04.10.2011	Defer Date:07.12.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2011.			

22	Case No.: 22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:30/81-ALC2/2011 18.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:07.12.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2011.

PART – AR – FRESH

Sl. No. 144

CASE NO. AR- 69	M/s. Rotomag Motors & Controls (P) Ltd, N.Delhi
Meeting No. 30/81	F.No.01/81/050/072/AM11/DES-II
Dated:18.10.2011	Advance Licence No. 3410027237 dated 16.06.2010
	RLA's F.No.34/24/040/00041/AM11

Decision : NC decided to amend the norms of above AA as under :-

The description of import item at Sl No. 23 is amended as Magnet Type 4-672-MAG-DH-963.
R/A may take suitable consequential action accordingly.

Sl. No. 145

CASE NO. AR- 70	M/s. Varsana Ispat Limited, N.Delhi
Meeting No. 30/81	F.No.01/81/050/023/AM11/DES-II
Dated:18.10.2011	Advance Licence No. 0510263617 dated 04.05.2010
	RLA's F.No.05/24/040/00007/AM11

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 07.12.2011.

Sl. No. 146

CASE NO. AR- 71	M/s. Tirupati Plastomatics Limited, Jaipur
Meeting No. 30/81	F.No.01/81/50/324/AM11/DES-II
Dated:18.10.2011	Advance Licence No. 1310032068 dated 05.05.2010

	RLA's F.No.13/24/040/0005/AM11
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Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 07.12.2011.

Sl. No. 147

CASE NO. AR- 72	M/s. Suzlon Energy Ltd., Pune
Meeting No. 30/81	F.No.01/81/50/238/AM10/DES-II
Dated:18.10.2011	Advance Licence No. 3110038406 dated 13.05.2009

Decision :NC decided to modify the norms of above AA as per written comments of C&PC as under:

- 1.The unit of measurement of item of import No. 2 may be changed to meters.
2. The description of item of import No. 1 may be amended as "Release Film BOPP 0.03MM1.2M*1500M Roll or perforated BOPP foil".
3. The description of item of import No. 2 may be amended as "LTS90B low temperature sealant tape."
4. The description of Item of Import no. 3 may be amended as "VF 450V 50 Micron V Sheat 2.0m wide x 183m Vacuum bag."
5. The description of item of import No. 5 may be amended to "Epoxy adhesive resin".
6. The description of item of import No. 6 may be amended to "Epoxy adhesive resin hardner".
7. The description of item of import No. 11 may be amended to "HLU resin".
8. The description of item of import No.12 may be amended to "HLU resin hardner1-hardner".
9. The description of item of import No. 13 may be amended to "HLU resin hardner2-hardner".
10. The description of item of import No. 14 may be amended to "Infusion resin hardner1-Epoxy Hardner".
11. The description of item of import No. 15 may be amended to " PU paint hardener N270".
12. The description of item of import No. 16 may be amended to " PU paint PPG DTM RAL 9003 white or paint gray color RAL 7035".
13. The description of item of import No. 20 may be amended to " Infusion resin-epoxy resin".

R/A may take suitable consequential action accordingly.

Sl. No. 148

CASE NO. AR- 73	M/s. Delton Cables Ltd.
Meeting No. 30/81	F.No.01/81/50/724/AM10/DES-II
Dated:18.10.2011	Advance Licence No. 0510235840 dated 05.02.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 07.12.2011.

Sl. No. 149

CASE NO. AR- 74	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 30/81	F.No.01/81/50/0048/AM11/DES-II
Dated:18.10.2011	Advance Licence No. 0610018095 dated 31.5.2010
	RA F.No. 06/24/40/00012/AM11

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 07.12.2011.

PART – C – DEFERRED

SI No 32

CASE NO. C- 15	M/s Apple Enterprises Engg. Pvt. Ltd. an 100% EOU
Meeting No. 30/81	F.No.01/81/162/313/AM'10/DES-II (pt.)
Dated: 18.10.2011	Fixation of wastage norms .

Decision :NC observed that wastage norms of the above firms was fixed on recommendation of NC team who has visited the units situated at Jamanagar, and fresh request of the firm doesnot merit consideration.

SI No 33

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 30/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated: 18.10.2011	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(G)/pt/2011-ME dated 2.11.2011. The case stands deferred and to be relisted on 07.12.2011.
